

Constitution and a separate Development Board for Konkan after amending this article for this purpose. They require in-depth examination from different angles, including legal and constitutional, before a final decision is taken.

[English]

Asian Development Bank Aid for Development of Agriculture in Hindu-kush Himalayan Region

1244. DR. C. SILVERA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Asian Development Bank has given any aid for the development of sustainable agriculture in the Hindu-kush Himalayan Region Phase Two;

(b) if so, the details thereof;

(c) whether the Asian Development Bank has assisted similar projects in other parts of the country;

(d) if so, the details thereof including the places selected therefor; and

(e) the terms and conditions of the Asian Development Bank for giving this aid?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) There is no project either existing or in the pipeline for ADB assistance for the development of sustainable agriculture in the Hindu-kush Himalayan Region Phase Two. ADB assistance has not at all been sought so far in the Agriculture Sector.

(c) to (e) Do not arise.

[Translation]

Display of Portraits of National Leaders in Official Premises

1245. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have issued any guidelines to various Ministries and Departments as well as to the State Governments/Union Territory Administrations on the display of portraits of national leaders in official premises;

(b) if so, the names of the national leaders selected therefor;

(c) whether the Government have issued instructions for the display of the portrait of the President of India in the official premises;

(d) whether the Government have taken notice of the display of various religious emblems, pictures and portraits as well as the installation of small shrines in official premises; and

(e) if so, the action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (e) No instructions/guidelines have been issued regarding display of portraits/photographs of national leaders including the President and the Prime Minister of India. The matter has been left to the Heads of Departments to decide whether they should at all exhibit any portraits/photographs in the office premises/rooms and, if so, of which particular leader, ensuring that no controversy arises out of the display of any portrait.

Non-Registration of cases at Police Stations

1246. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of crimes are not registered at Police Stations of Union Territories;

(b) if so, the number of cases pending in courts against Police Officials as on date for non-registration of

cases and since when these are pending; and

(c) the steps taken by the Government to check such negligence on the part of the police?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) (a) to (c) The Pondicherry Administration has reported that two Sub-Inspectors and 5 Head Constables were found to have failed to register cases on complaints received in the police stations. Departmental action has been initiated against them. The other Union Territories have reported that the cases of crime are being registered. No cases are pending in the courts against police officials as on date for non-registration of cases.

Persons permitted to visit South Africa

1247. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of persons/groups permitted to visit South Africa during last year;

(b) the grounds on which the permissions were granted; and

(c) whether the Government have taken any decision to review its relations with South Africa?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVASINH SOLANKI): (a) The information is being collected and will be laid on the table of the House.

(b) A statement is attached.

(c) The Indian Government is monitoring the developments in South Africa very closely. For the moment, there is no change in our policy towards South Africa. A decision to review relations with South Africa will be taken after we are convinced

that the process of dismantling apartheid has become irreversible.

STATEMENT

(b) Indian nationals are allowed endorsement for South Africa on their passports in the following cases:

- (i) In emergency cases, like the death on terminal sickness of an immediate relative.
- (ii) If the request is from a relative in the Republic of South Africa and the African National Congress, the Transvaal Indian Congress or the Natal Indian Congress has verified the genuineness of the sponsorship certificate/invitation.
- (iii) If they are invitees meeting specific religious or cultural need of bonafide community organisations of people of Indian origin in South Africa.
- (iv) Indian nationals working in Lesotho and Swaziland are given endorsements for the purpose of medical treatment or transit. Indian nationals working in Botswana and Mozambique are allowed endorsements for emergency medical treatment only.
- (v) Media personnel are granted endorsement on a case by case basis to enable the media to play its role against apartheid.
- (vi) Individuals or representatives of organisations specifically invited by the African National Congress and its affiliates are also permitted to visit South Africa.

[English]

World Bank Assistance for Cyclone Hit Areas in Andhra Pradesh

1248. SHRI DAATATRAYA BANDARU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the World Bank team visited the cyclone hit areas in Andhra Pradesh during 1990;